

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:607
ANSWERED ON:24.11.2006
RIGHT TO WOMEN IN PROPERTY
Chowdhury Shri Adhir Ranjan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of Central property laws providing rights to women;
- (b) the position of implementation thereof;
- (c) whether any shortcomings have been noticed/reported; and
- (d) if so, whether necessary amendments in the laws would be made to strengthen powers of women in properties?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

- (a) The property rights of Hindu Women are governed by the Hindu Succession Act, 1956 and the property rights of Christian and Parsi Women are governed by Indian Succession Act, 1925. The property rights of Muslim Women are regulated by their personal law.
- (b) Based on the recommendations made by the Law Commission of India in its 174th Report, The Hindu Succession (Amendment) Act, 2005 has been enacted hereby making girl child a coparcener in the ancestral property. The policy of the Government is not to effect any changes in the Personal Laws unless the initiative therefore comes from those communities.
- (c) No, Sir.
- (d) Question does not arise in view of answer at (c) above.